

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, DATED: 24/12/79

NOTIFICATION
Income-tax

No. 3109 (F.No. 261/12/79-ITJ): In exercise of the powers conferred in sub-section(1) of Section 122 of the Income-tax Act, 1961(43 of 1961) and all other powers enabling it in this behalf, the Central Board of Direct Taxes, New Delhi, hereby makes the following amendments in the Schedule appended to its notification No. 2741 (F.No. 261/19/78-ITJ) dated 1.3.1979 as amended from time to time:

In the said schedule under Column 2 against entry

"3. Appellate Assistant Commissioner of Income tax, C-Range, Hyderabad, the following shall be added:-

7. Special Investigation Circle-II, Hyderabad.

In the said schedule under Column 2 against entry

"8. Appellate Assistant Commissioner of Income-tax, Visakhapatnam Range, Vizakhapatnam, the following shall be added:

7. Special Investigation Circle, Visakhapatnam.

This notification shall take effect from 24.12.1979.

(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes

Copy to:

1. The Commissioner of Income-tax, Andhra Pradesh-I, Hyderabad.
2. The Manager, Govt. of India Press, Mayapuri, New Delhi.

(S.K. Bhatnagar)
Under Secretary
Central Board of Direct Taxes.